

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:1678  
ANSWERED ON:16.12.2013  
CHECK ON VIOLATION OF CLEARANCES NORMS  
Sivasami Shri C.

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the National Green Tribunal has observed that the Mall developers are violating the norms of environmental clearances in the country;
- (b) if so, the details thereof;
- (c) whether the National Green Tribunal has instructed concerned authorities to conduct periodical inspection of the malls to ensure compliance of the conditions on which it was granted environmental clearances in the country; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) & (b) Yes, Sir. In an application filed before NGT, it was alleged by the applicant that shops have been set-up in the basements and multi-level blocks of a mall, meant for parking, by altering the plans.
- (c) & (d) Yes, Sir. The Honorable National Green Tribunal vide its order dated October 24, 2013 directed the MoEF and the Delhi Pollution Control Committee (DPCC) to conduct periodical inspections to ensure compliance of conditions of clearance/consent.